

12.50 hrs.

MATTER UNDER RULE 377**(i) NEED FOR INVESTIGATION INTO AFFAIRS OF U.P. BREWERIES, NEW DELHI**

श्री सुरेन्द्र विक्रम (शाहजहांपुर) : अध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत मंत्री जी का ध्यान यू० पी० ब्रेवरीज, कालका जी मन्दिर के पास, नई दिल्ली में भयंकर घोटाले की ओर आकर्षित करना चाहता हूँ।

यू० पी० ब्रेवरीज 1970 में कायम हुई थी और इस में लाखों रुपया विभिन्न वित्तीय संस्थाओं का लगा हुआ है। विशेषकर पंजाबनेशनल बैंक, उत्तर प्रदेश फाइनेंस कारपोरेशन, यू० पी० एस० आई० सी० गाजियाबाद, एन० एस० आई० सी० नई दिल्ली तथा भारत सरकार के वित्तीय विभाग द्वारा भी काफी रुपये की इममें सहायता दी गयी है। इस में 16 लाख रुपये के शेयर बिके हुए हैं। इसकी सारी मशीनरी सरकारी वित्त निगमों द्वारा बंधक हैं। इसमें से 28 लाख का गबन भी हो गया है। सन् 70 से ले कर आज तक यह कम्पनी उत्पादन न कर सकी। केन्द्र सरकार के वित्तीय निगम का माटे बाईस लाख रुपया भी इस में लगा है। अब धीरे धीरे मशीनरी भी हटाई जा रही है। निश्चिन्त लिखित गिकायतें कम्पनी कार्य मंत्री जी से की गई और उन्होंने जांच के आदेश भी पिछले वर्ष दिये लेकिन कोई फायदा न हुआ। अब इस कम्पनी के रजिस्टर बदले जा रहे हैं, मशीन हटाई जा रही है। भयंकर घोटाले हैं। अतः हम कम्पनी काय-मंत्री से मांग करते हैं कि तत्काल सी० बी० आई० द्वारा सारे कागजात सील करा के जांच हो जिससे कि लाखों रुपया बच सके।

(ii) DELAY IN DECISION TO EXTEND PAYMENT OF BONUS ACT BEYOND 1976-77

SHRI G. M. BANATWALLA (Ponnani): Sir, with your permission, under rule 377, I want to mention the following matters of urgent public importance, namely, the delay by the Government in taking a decision on the question of extending the Payment of Bonus Act beyond 1976-77 is causing much anxiety and unrest among the working class. A timely decision is, therefore, absolutely necessary in the interests of workers and also industrial peace. I would request the Government to make a statement forthwith, conceding the payment of bonus, and to bring the necessary legislation for the purpose at the earliest.

(iii) REPORTED ORDERS TO EMPLOYEES OF ORDNANCE FACTORIES TO FURNISH PARTICULARS OF THEIR CHARACTER AND ANTECEDENTS

SHRI SAMAR MUKHERJEE: (Howrah): Sir, with your permission, I want to mention the following matter of urgent public importance. The employees working under the Chief Auditor (Ordnance Factories) have been asked by their authorities to furnish particulars about their character and antecedents in a proforma titled "Attestation Form for Re-verification". I must mention here that as per rules such forms are required to be filled up, giving all particulars regarding character and antecedents, by the persons to be recruited in the Central Government Offices, for the purpose of police verification and the person get employment in the Government offices only after clearance from the police about their fitness for such appointment. But the employees working in the said office have already passed through such verification; otherwise, they would not have found a place in the office. Hence, it is not understood as to why these employees are being subjected to police verification etc. once again. Even during the internal emergency such a thing did not happen.

Such exercises run counter to the very concept of freedom, liberty and democracy, for which the people of this country fought and won in the last March against an authoritarian regime. The employees, are naturally very much concerned over this action of the authorities. They demanded withdrawal of biennial police verification order immediately and in protest they are on 48 hours fast. Their Association has sent me a telegram, demanding the immediate revocation of that order.

(iv) REPORTED ACQUISITION OF TRIBAL LAND IN JALGAON DISTRICT (MAHARASHTRA) BY FOREST OFFICERS

SHRI BHAUSAHEB THORAT (Pandharpur): Sir, I want to mention